

Cases Relating to the Welfare of Employees of TTTI, Madras

1558. SHRI MISA R. GANESAN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state ;

(a) whether it is a fact that his Ministry and All India Council of Technical Education (AICTE) have received relating to the welfare of employees of Technical Teachers Training Institute, Madras;

(b) whether those cases are stagnating and pending either with his Ministry or with AICTE; and

(c) if so, how many of them have been disposed of and how many are still pending ?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND DEPTT. OF CULTURE) (KUMARI SELJA) : (a) to (c) Technical Teachers' Training Institute, Madras is an autonomous organisation. The administrative and service matters relating to the employees are dealt with as per the Rules & Regulations of the Society and come under the purview of the Board of Governors.

Uniform Rules for all TTTIs

1559. SHRI MISA R. GANESAN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether it is a fact that uniform service rules, pattern of staff structure scales of pay and other facilities are not followed in all the four regional Technical Teachers Training Institutes situated at Madras, Bhopal, Calcutta and Chandigarh;

(b) if so, why a different set-up exist in each TTTI for one and the same objectives; and

(c) whether the Ministry/All India Council of Technical Education has taken any step to regulate and streamline the uniform rules and regulations, service rules, staff structure and other facilities which are common to all TTTIs ?

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DEVELOPMENT (DEPTT. OF EDUCATION AND DEPTT. OF CULTURE) (KUMARI SELJA): (a) to (c) Each of the four Technical Teachers' Training Institutes is an independent Registered Society and is governed by its own Memorandum of Association, Rules and Regulations, which, inter-alia cover service matters of employees. With a view to bringing uniformity in these matters, the All India Council for Technical Education has initiated steps.

Universities Facing Resource Crunch

1560. DR. NAUNihal SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether it is a fact that Universities in the country are facing a resource crunch; if so, the details thereof;

(b) whether this resource crunch is going to effect adversely the development programme envisaged in the Eighth Plan; if so, the details thereof;

(c) whether the ratio of teaching staff to non-teaching staff is shockingly high; if so, the details thereof; and

(d) what steps government have taken to avert the financial squeeze to ensure that all the development programmes envisaged in the Eighth Plan are successfully carried out?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND DEPTT. OF CULTURE) (KUMARI SELJA) : (a) to (d) Central Universities are set up by Acts of Parliament and their entire development and maintenance expenditure is met by the Government through the UGC. In the case of State Universities, maintenance grants are fully provided by the respective State Governments. The UGC provides only development grants to the State Universities, in accordance with the prescribed norms, and that too only for a part of their requirements. It is primarily the responsibility of the concerned State Government to provide reasonable level of Plan and Non-Plan grants to the Universities established by them.